

6. All oil and gas installations will have their safety audit done on quarterly basis. All major as well as minor incidents in any such installations/setups in the country including that of private companies will be reported to OISD.

(c) Offshore installations are of two types- production platform and drilling rigs. The following safety measures are in place on the offshore installations:

1. Process safety
2. Emergency shutdown systems
3. Well Control system
4. Fire and gas detection system
5. Fire suppression system
6. Emergency response system
7. Helicopter operations
8. Vessel movement

After notification of the Petroleum and Natural Gas (Safety in Offshore Operations) Rules, 2008, in June, 2008, the operators are required to meet the requirements of these rules which is further enhancing their safety levels.

(d) and (e) OISD has been entrusted with the job of reviewing periodically the safety mechanism in oil sector by way of:

Development/Revision of standards

for Fire Fighting Facilities Development of Disaster Management, Layout etc.

- Institutionalized Safety audits
- Pre- Commissioning Audit
- External Safety Audit
- Surprise Safety Audit
- Incident Investigations, Collation and analysis
- Capacity building /i.e. Training
- Safety Performance Evaluation
- Tie up / association with national / international bodies
- Dissemination of Information

Fire in IOC depot near Jaipur

555. SHRI VARINDER SINGH BAJWA:

SHRI T.T.V. DHINAKARAN:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the estimated loss suffered by Indian Oil Corporation (IOC) due to massive fire that brokeout and destroyed their depot near Jaipur;

- (b) the number of persons who died and those who were seriously injured due to the mishap, the number out of them who were employees of the Corporation and other, respectively;
- (c) whether any inquiry into this accident has been ordered;
- (d) if so, the findings thereof and the action taken thereon; and
- (e) the ex-gratia compensation, if any, given to the victims of the tragedy?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (d) Due to the massive fire at IOC Depot at Jaipur, it is estimated that petroleum products worth approx. Rs. 191 crore have been lost and the replacement cost of IOC buildings and machinery is estimated to be over Rs. 160 crore. 11 deaths have been confirmed of which 6 are employees of IOC. 7 persons have suffered serious injuries. The blasts in the Depot have damaged the roof, window panes and walls of nearby factories, shopping complex, some residential buildings etc.

A seven member inquiry committee under the chairmanship of Shri M.B. Lal, Technical Member (P&NG), Appellate Tribunal for Electricity and Ex-Chairman & Managing Director of Hindustan Petroleum Corporation Limited was constituted by the Ministry on 30.10.2009 to inquire into the causes of the incident and to suggest remedial measures to prevent recurrence of such incidents. The committee will submit its report within 60 days.

(e) Details of compensation package are as under:

Types of cases	No. of cases	Announced by State Govt.	Disbursed by State Govt.	Announced by IOC	Disbursed by IOC
Death	11 (includes 6 cases of IOC employees)	Rs. 2.0 Lakh/case	1 of public and 6 of IOC	Rs. 10.00 Lakh /case	1 of public
Major injury	7	Rs. 1.0 Lakh/case	7	Rs. 2.0 Lakh/case	7
Minor Injury	28	Rs.0.50 Lakh/case	28	Rs. 1.0 lakh/case	20

Out of 11 cases (including 6 cases of IOC) of death State Govt. has not been able to disburse to the next of kin of 4 cases as one victim is unidentified and for 3 cases next of kin is not yet finalized.

For the 6 deceased persons of IOC compensation has been given in line with the corporation policy, which is 100 times of basic pay and dearness allowance.

Out of 28 cases of minor injury cases, IOC could disburse to 20 cases and for the balance 8 cases, due to incomplete / inaccurate address, compensation could not be disbursed. Correct address of these persons are being provided by state government.